

**GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2588
TO BE ANSWERED ON 18th MARCH, 2021**

Specified category schools

2588. Shri Tiruchi Siva:

Will the Minister of **Education** be pleased to state:

- (a) the intention or reason behind Government classifying certain schools run by them as belonging to 'specified category' of schools defined under Sec 2(n)(iii) of the Right to Education Act, 2009;
- (b) the reasons for extending only 25 per cent of seats to children belonging to the EWS/DG category covered under the RTE Act, 2009; and
- (c) the reasons for classifying 'specified category' schools even though Centrally sponsored as neighbourhood schools?

ANSWER

MINISTER OF EDUCATION

(SHRI RAMESH POKHRIYAL 'NISHANK')

(a) to (c) : As per Section 2(p) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 defines "specified category" in relation to a school, means a school known as Kendriya Vidyalaya, Navodayas Vidyalays, Sainik School or any other school having a distinct character which may be specified by notification, by the appropriate Government. Section 12(1)(c) of the RTE Act, 2009 provides for admission of children belonging to weaker sections and disadvantaged groups in the neighbourhood private unaided and specified category schools in Class I or below to the extent of at least 25 percent of the strength of that class.
